

PETITIONER:
PUTUR BESARA

Vs.

RESPONDENT:
STATE OF BIHAR

DATE OF JUDGMENT: 06/08/1998

BENCH:
G.T. NAVATI, S.P. KURDUKAR

ACT:

HEADNOTE:

JUDGMENT:

J U D G M E N T

Nanavati, J.

This appeal arises out of the judgment and order passed by the Patna High Court in Criminal appeal No. 201 of 1992.

Having gone through the evidence of P.W. 2 and other witnesses and also the judgment of the High Court, we do not find any infirmity either in the evidence of P.W. 2 - Arti Devi or in appreciation of her evidence by the Courts below.

This appeal is, therefore, dismissed.